

NOTICE

Declaration of Distribution (of Income & Capital) (previously Referred As Dividend) Under Various Schemes of Axis Mutual Fund:
Axis Mutual Fund Trustee Limited, Trustee to Axis Mutual Fund ("the Fund") has approved the declaration of Distribution (of Income & Capital) (previously referred as dividend) under the Income Distribution cum Capital Withdrawal (IDCW) option(s) of following schemes, the particulars of which are as under:

Name of the Scheme(s)/ Plan(s)	Quantum of IDCW (₹ per unit)*	Record Date*	Face Value (₹ per Unit)	NAV as on September 19, 2022 (₹ per unit)
Axis Equity Hybrid Fund - Regular Monthly IDCW	0.10	September 26, 2022	10	13.05
Axis Equity Hybrid Fund - Regular Quarterly IDCW	0.30			13.52
Axis Equity Hybrid Fund - Direct Quarterly IDCW	0.30			14.44
Axis Equity Saver Fund - Regular Monthly IDCW	0.09			11.63
Axis Equity Saver Fund - Direct Monthly IDCW	0.09			12.85
Axis Equity Saver Fund - Regular Quarterly IDCW	0.27			11.96
Axis Equity Saver Fund - Direct Quarterly IDCW	0.27			13.22
Axis Triple Advantage Fund - Regular IDCW	0.15			18.7170
Axis Triple Advantage Fund - Direct Plan - IDCW	0.15			23.0480
Axis All Seasons Debt Fund of Fund - Regular Plan - Quarterly IDCW Option	0.25			11.1543
Axis All Seasons Debt Fund of Fund - Direct Plan - Quarterly IDCW Option	0.25	11.2599		
Axis All Seasons Debt Fund of Funds - Regular Half Yearly IDCW	0.50	12.3115		
Axis Dynamic Bond Fund - Regular Quarterly IDCW	0.25	10.4990		
Axis Dynamic Bond Fund - Direct Plan - Quarterly IDCW Option	0.25	10.4188		
Axis Dynamic Bond Fund - Regular Half Yearly IDCW	0.10	10.4976		
Axis Dynamic Bond Fund - Direct Plan - Half Yearly IDCW Option	0.50	11.6657		
Axis Strategic Bond Fund - Regular Quarterly IDCW	0.20	10.2129		
Axis Strategic Bond Fund - Direct Plan - Quarterly IDCW Option	0.20	10.4320		
Axis Strategic Bond Fund - Regular Half Yearly IDCW	0.50	11.0736		
Axis Strategic Bond Fund - Direct Plan - Half Yearly IDCW Option	0.50	11.8602		
Axis Regular Saver Fund - Regular Plan - Quarterly IDCW Option	0.25	11.6741		
Axis Regular Saver Fund - Direct Plan - Quarterly IDCW Option	0.25	13.5966		
Axis Regular Saver Fund - Regular IDCW Option - Half Yearly	0.50	12.5568		
Axis Regular Saver Fund - Direct Plan - Half Yearly IDCW Option	0.50	13.0718		
Axis Gilt Fund - Regular Half Yearly IDCW	0.25	10.3680		
Axis Gilt Fund - Direct Plan - Half Yearly IDCW Option	0.25	10.6293		
Axis Floater Fund - Regular Plan - Quarterly IDCW Option	3.00	1024.7894		
Axis Floater Fund - Direct Plan - Quarterly IDCW Option	3.00	1029.9065		
Axis Money Market Fund - Regular Plan - Quarterly IDCW Option	10.00	1044.9274		
Axis Money Market Fund - Direct Plan - Quarterly IDCW Option	10.00	1050.5175		

As reduced by the amount of applicable statutory levy, if any.
* or the immediately following Business Day if that day is not a Business Day.

Pursuant to payment of IDCW, the NAV of the above stated IDCW options of the scheme/plan would fall to the extent of payout and statutory levy, if any.

The Distribution would be paid to the beneficial owners / unit holders whose names appear in the statement of beneficial owners maintained by the depositories under the said scheme(s)/plan(s) at the close of business hours on the record date and to the unit holders holding units in physical form, whose names appear in the Register of unit holders maintained with Registrar and Transfer Agent under the IDCW option(s) of the scheme(s)/plan(s) as at the close of the business hours on the record date.

Investors may kindly note that declaration of Distribution is subject to availability of distributable surplus on the record date/ ex-distribution date. In case the distributable surplus is less than the quantum of Distribution on the record date/ex-distribution date, the entire available distributable surplus in the scheme(s)/plan(s) will be declared as Distribution. Investors are requested to kindly take note of the above.

For Axis Asset Management Company Limited
(CIN - U65991MH2009PLC189558)
(Investment Manager to Axis Mutual Fund)

Place : Mumbai Sd/-
Date : September 20, 2022 Chandresh Kumar Nigam
No. : 52/2022-23 Managing Director & Chief Executive Officer

Statutory Details: Axis Mutual Fund has been established as a Trust under the Indian Trusts Act, 1882, sponsored by Axis Bank Ltd. (liability restricted to ₹ 1 Lakh). Trustee: Axis Mutual Fund Trustee Limited Investment Manager: Axis Asset Management Company Limited (the AMC) Risk Factors: Axis Bank Ltd. is not liable or responsible for any loss or shortfall resulting from the operation of the schemes. Mutual Fund investments are subject to market risks, read all scheme related documents carefully.



Axis House, First Floor, C2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, India.
TEL : (022) 4325-5161, FAX : (022) 4325-5199, EMAIL : customerservice@axismf.com, WEBSITE : www.axismf.com.
ADDITIONAL CONTACT NUMBER : 8108622211

COLGATE-PALMOLIVE (INDIA) LIMITED

CIN: L24200MH1937PLC002700
Regd. Off: Colgate Research Centre, Main Street, Hiranandani Gardens, Powai, Mumbai 400 076.
Tel: +91 22 6709 5050; Fax: +91 22 2570 5088
Email id: investors_grievance@colpal.com
Website: www.colgatepalmolive.co.in

NOTICE

NOTICE is hereby given that pursuant to Section 124(b) of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") as amended to date, Colgate-Palmolive (India) Limited ("the Company") will transfer all equity shares in respect of which the dividend has not been paid or claimed by the Shareholders for seven consecutive years or more in the name of Investor Education and Protection Fund ("IEPF") Authority.

The Company has communicated individually to the concerned shareholders to claim their unpaid/unclaimed second interim dividend amount(s) for financial year 2015-16 and failure to claim the same would lead to their equity shares being transferred to the IEPF Authority without any further notice.

The details of members whose dividends have remained unclaimed/unpaid for seven consecutive years have been hosted on the website of the Company. Shareholders are requested to refer "investor" section on the website of the Company web-link <http://www.colgateinvestors.co.in/shareholder-information> to verify the details of unclaimed dividends and the shares liable to be transferred to the IEPF Authority.

The concerned Shareholders may note that upon transfer of such equity shares to the IEPF Authority, no claim shall lie against the Company in respect of unpaid/unclaimed dividend amounts and the equity shares transferred to IEPF Authority. Shareholders may further note that both, the unclaimed dividends and corresponding shares including all benefits accruing on such shares, if any, once transferred to the IEPF Authority can be claimed back from the IEPF Authority for which details are available at www.iepf.gov.in

In case of any clarification/ assistance in this regard, the concerned shareholder can write to Company's Registrar and Share Transfer Agent-Link Intime India Private Limited, C-101, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083 email to iepf.shares@linkintime.co.in

All the shareholders holding shares in physical form may note that as per SEBI Circular No. SEBI/HO/MIRSD/MIRSD_RTAMB/PCIR/2021/655 dated 03.11.2021 it is compulsory to furnish/update PAN, KYC & Bank account details and Nomination details. Shareholders holding shares in demat mode can register/update their bank account details through their Depository Participants.

For Colgate-Palmolive (India) Limited
Surrender Sharma
Whole-time Director - Legal & Company Secretary

Place : Mumbai
Date : September 20, 2022

Kohinoor Foods Ltd.

Regd./Corp. office: Pinnacle Business Tower, 10th Floor, Shooting Range Road, Sarajkund, Faridabad, Haryana - 121001, Ph. No. 0129 - 424 2222, Fax No. 0129 - 4242233
E-Mail: info@kohinoorfoods.in. Visit us at: www.kohinoorfoods.in
CIN- L52110HR1989PLC070351

CORRIGENDUM

Members of the Company kindly note that, the Company has issued a Corrigendum to the Annual Report for the Financial Year 2021-22 convening the 33rd Annual General Meeting of the members of the Company scheduled to be held on Friday, the 30th September, 2022 at 11:30 a.m. through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") sent to the members by email. The Corrigendum can be downloaded from the Company's website i.e. www.kohinoorfoods.in and can also be accessed from the website of Stock Exchanges i.e. BSE Ltd. at www.bseindia.com and the National Stock Exchange of India Ltd. at www.nseindia.com and that of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com. All other contents of the Annual Report, save and except as modified or supplemented by this Corrigendum, shall remain unchanged. All the concerned are hereby requested to read the Annual Report along with the Corrigendum.

By Order of the Board For Kohinoor Foods Ltd.
Sd/-
Place: Faridabad Deepak Kaushal
Date: 20.09.2022 Company Secretary & Manager (Legal)

SALE NOTICE
LANCO VIDARBA THERMAL POWER LIMITED (IN LIQUIDATION)
CIN: U40100TG2005PLC045445
Registered Office: Plot No. 4, Software Units Layout, Hitec City, Madhapur, Hyderabad-500081, Telangana

3rd E-AUCTION SALE NOTICE UNDER INSOLVENCY AND BANKRUPTCY CODE 2016
Notice is hereby given to the public in general under Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder that the assets of M/s Lanco Vidarbha Thermal Power Limited (in Liquidation) ("Corporate Debtor") is being proposed to be sold collectively / on parcel basis under Regulation 32 (a) to (d) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, on "AS IS WHERE IS" "AS IS WHAT IS" "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS" through e-auction platform. The said proposition for disposition is without any kind of warranties and indemnities.

The bidding of the assets stated in the below table shall take place through online e-auction service provider, M/s National E-Governance Services Limited (NeSL) via website <https://nbsl.nesl.co.in/app/login>.
Submission of Requisite Forms, Affidavits, Declaration etc. by the Prospective Bidder From 21.09.2022 to 06.10.2022
Last Date for Submission of EMD 18.10.2022 by 05.00 P.M.
Date and Time of Auction On 20.10.2022 tentatively from 03.00 P.M. to 05.00 P.M.

Sl. No.	Following group / lot of assets available for sale in e-auction:	Reserve Price (in INR)	EMD (in INR)
1.	Lot 5: GRP Pipes 1100 mm Diameter	62,07,300/- Plus 18% GST	6,20,730/-
2.	Lot 6: Unit Auxiliary Transformer (16MVA 11/3.45KV)	1,51,37,100/- Plus 18% GST	15,13,710/-
3.	Lot 7: 765 KV Switchyard Material	4,37,77,800/- Plus 18% GST	43,77,780/-

Interested applicant may refer to complete 3rd E-Auction Process Information Document containing details with respect to e-auction Bid Application Form, Declaration and Undertakings, Other Forms, Terms and Conditions with respect to the sale of assets and its online auction sale available on the e-auction platform <https://nbsl.nesl.co.in/app/login> and also on the website of the Corporate Debtor at <http://www.lancovidarbha.com>. The Liquidator has the right to accept or reject or cancel any bid or extend or modify any terms of the E-Auction at any time without assigning any reason. For any query regarding e-auction bidding, Contact: Mr. Neel Desai at +91-9940400067 or Mr. P Sankar at +91-9980300885 E-mail: neeld@nbsl.co.in and for asset / sale related issues please contact Mr. Vijay Kumar Garg, Liquidator at +91-9611938833 or e-mail at liquidator_lvtp@sumedhamanagement.com or contact Mr. Ratan Gopal Mishra at Mob: +91-9873398231.

Sd/-
Vijay Kumar Garg
Liquidator
In the matter of Lanco Vidarbha Thermal Power Limited
Reg. No. IBBI/PA-02/IP-ND0359/2017-18/11060

Res. Address: Flat No. 1402, Tower A, GFL Eden Heights, Sector 70, Darabajar Road, Gurgaon - 122101, Haryana.
Reg. Email id: gargvijay1704@gmail.com
Mobile No. +91 9611938833
Date : 21.09.2022 Place : New Delhi

Kumar Housing Township Private Limited
Formerly Known as Krishcon Publication India Private Limited

CIN : U45100PN2017PTC170130
Regd. Office : 2413, Kumar Capital, East Street, Camp, Pune MH - 411001
Regulation 52(B), read with Regulation 52(4) of the SEBI (LODR) Regulations, 2015

Extract of Audited Standalone and Consolidated Financial Results for the Quarter and Financial Year Ended on 31st March 2022 (Rs.)

Particulars	Standalone						Consolidated
	Quarter ended		Year ended		Year ended		
	31/03/2022 (Audited)	31/12/2021 (Unaudited)	31/03/2021 (Audited)	31/03/2022 (Audited)	31/03/2021 (Audited)	31/03/2022 (Audited)	
1. Total income from operations	42,443,702	18,294,722	-12,452,633	92,083,462	-12,452,633	9,20,32,538	
2. Net Profit/(Loss) for the period (Before tax, exceptional and/or extraordinary items)	42,443,702	18,294,722	-12,452,633	92,083,462	-12,452,633	9,20,32,538	
3. Net Profit/(Loss) for the period (Before tax and after exceptional and/or extraordinary items)	31,155,591	12,966,115	-12,452,633	69,984,000	-12,452,633	6,99,26,660	
4. Net Profit/(Loss) for the period after tax (after exceptional and/or extraordinary items)	31,155,591	12,966,115	-12,452,633	69,984,000	-12,452,633	6,99,26,660	
5. Total comprehensive income for the period (comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax))	10,100,000	10,100,000	10,100,000	10,100,000	10,100,000	10,100,000	
6. Paid up Equity Share Capital	57,462,068	26,306,477	-12,521,933	57,462,068	-12,521,933	1,12,28,02,645	
7. Reserves (excluding Revaluation Reserve)	36,406,477	-2,421,933	67,562,068	-2,421,933	1,13,29,02,645	3,99,00,00,000	
8. Net worth/67,562,068	3,990,000,000	3,865,000,000	3,740,000,000	3,990,000,000	3,740,000,000	3,99,00,00,000	
9. Paid up Debt Capital/Outstanding Debt	62.90:1	106.16:1	(1544):1	62.90:1	(1544):1	3.52:1	
10. Debt Equity Ratio	NA	NA	NA	NA	NA	NA	
11. Debt Service coverage Ratio (EBIT/Interest Expenses + loan Repayments)	NA	NA	NA	NA	NA	NA	
12. Interest Service coverage Ratio (EBIT/Interest Expenses)	NA	NA	NA	NA	NA	NA	
13. Capital Redemption Reserve	NA	NA	NA	NA	NA	NA	
14. Debenture Redemption Reserve	NA	NA	NA	NA	NA	NA	
15. Net profit after tax	31,155,591	12,966,115	-12,452,633	69,984,000	-12,452,633	6,99,26,660	
16. Earnings Per Share	30.85	12.84	-12.33	69.29	-12.33	69.23	
17. Current Ratio	1.12:1	1.12:1	349.51:1	1.12:1	349.51:1	1.10:1	
18. Long term debt to working capital	9.58:1	1.03:1	1.03:1	9.58:1	1.03:1	11.01:1	
19. Bad debt to Account Receivable Ratio	NA	NA	NA	NA	NA	NA	
20. Current Liability Ratio	0.3623:1	0.0063:1	0.0028:1	0.3623:1	0.0028:1	0.33:1	
21. Total debt to Assets	0.41:1	0.99:1	0.998:1	0.41:1	0.998:1	0.37:1	
22. Debtor Turnover	NA	NA	NA	NA	NA	NA	
23. Inventory Turnover	NA	NA	NA	NA	NA	NA	
24. Operating Margin	NA	NA	NA	NA	NA	NA	
25. Net Profit Margin	NA	NA	NA	NA	NA	NA	
26. Sector specific equivalent ratios, as applicable	NA	NA	NA	NA	NA	NA	

Note:
1. The above Standalone and consolidated Audited Financial results have been prepared as per the SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015 and have been approved by the Board of Directors at its meeting held on September 01, 2022 and also placed on the website of the Company i.e. www.kumarmagnacity.com.
2. The above is an extract of the detailed format of Standalone and consolidated Audited Financial Results for the Quarter and Financial Year ended on March 31, 2022 filed with the BSE Limited under Regulation 52 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The detailed format of Financial Results for the Quarter and Financial Year ended on March 31, 2022 are available on the websites of the BSE Limited.
3. For the items referred in sub-clauses (a) to (v) of the Regulation 52 (4) of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on the www.bseindia.com.
4. The figures for the corresponding previous period have been regrouped / restated wherever necessary, to make them comparable.
5. As the Company become the holding company in the month of March 2022, the reporting of consolidated financial results for the period starting from January 01, 2022 to March 31, 2022 is not applicable.

Place : Pune
Date : 19 September 2022

TIL Limited

Regd. Office : 1, Taratolla Road, Garden Reach, Kolkata 700 024, Tel : +91 33 6633 2000 / 2845, Fax : +91 33 2469 2143 / 3731
CIN : L74999WB1974PLC041725, Website : www.tilindia.in

Extract of Standalone (for the Three Months and Twelve Months Ended 31st March 2022) and Consolidated (for the Twelve Months Ended 31st March 2022) Financial Results

Sl. No.	Particulars	₹ in Lakhs except Earnings Per Share						
		STANDALONE			CONSOLIDATED			
		Three months ended		Twelve months ended		Twelve months ended		
		31st March 2022	31st December 2021	31st March 2021	31st March 2022	31st March 2021	31st March 2022	
		Audited (Refer Note 2)	Unaudited	Audited (Refer Note 2)	Audited	Audited	Audited	
1.	Total Income from Operations	2,491	1,781	7,071	8,926	31,679	7,713	32,051
2.	Profit / (Loss) for the period (Before Tax, Exceptional and / or Extraordinary Items)	(3,751)	(3,608)	(4,594)	(14,394)	(7,222)	(15,863)	(7,365)
3.	Profit / (Loss) for the period Before Tax (after Exceptional and / or Extraordinary Items)	(29,704)	(3,608)	(4,594)	(40,347)	(6,998)	(41,816)	(7,141)
4.	Profit / (Loss) from Ordinary Activities After Tax (after Extraordinary Items)	(31,669)	(3,121)	(3,357)	(41,648)	(6,702)	(43,117)	(6,848)
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (After Tax) and Other Comprehensive Income (After Tax)]	(31,712)	(3,124)	(3,362)	(41,699)	(6,712)	(43,088)	(6,924)
6.	Equity Share Capital (Face Value ₹ 10/- each)	1,003	1,003	1,003	1,003	1,003	1,003	1,003
7.	Reserves (Other Equity)				(21,309)	20,390	(21,101)	21,987
8.	Earnings Per Share (Face Value of ₹ 10/- each) #							
	(a) Basic (₹)	(315.73)	(31.12)	(33.47)	(415.20)	(66.82)	(429.87)	(68.27)
	(b) Diluted (₹)	(315.73)	(31.12)	(33.47)	(415.22)	(66.82)	(429.87)	(68.27)

Figures for three months ended are not annualized.
Notes :
1) The above is an extract of the detailed format of audited Financial Results for the year ended 31st March 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended. The full format of the three months ended and twelve months ended Financial Results are available on the Stock Exchange websites (www.bseindia.com / www.nseindia.com) and on the Company's website: www.tilindia.in.
2) The figures for the 3 months ended 31st March 2022 and corresponding 3 months ended 31st March 2021 are the balancing figures between the audited figures in respect of the full financial year and the year to date figures up to the third quarter of the respective financial years.
3) The above audited Financial Results, as reviewed by the Audit Committee of the Board, were approved and taken on record by the Board of Directors at its meeting held on 19th September 2022. Audit, as required under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, has been carried out by the Statutory Auditors of the Company.
4) Exceptional item for the year ended 31st March 2021, represents gain of Rs. 224 lakhs towards sale of a property, registered and owned by the Company, admeasuring 4636 square feet carpet area, situated at Unit No. 502-A, 5th Floor, Western Edge Tower No. 1, Dutta Pada Road, Borivali (East), Mumbai 400066. Exceptional item for the year ended 31st March 2022, represents impact of Rs. 25953 lakhs towards various matters as stated in the notes and adjusted in the Books.

Place : Kolkata
Date : 19th September, 2022

For TIL Limited
Sumit Mazumder
Chairman & Managing Director

"IMPORTANT"

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FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EASUN PRODUCTS OF INDIA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	EASUN PRODUCTS OF INDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	9th October, 1964
3. Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 1956 and Registered with Ministry of Corporate Affairs RoC - Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51102TN1964PTC005248
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Temple Tower 6th Floor, 672, AnnaSalai Chennai - 35, Tamil Nadu - 600035, IN. Order Pronounced: 19/09/2022
6. Insolvency commencement date in respect of corporate debtor	18/03/2023
7. Estimated date of closure of insolvency resolution process	N.A.
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ravindra Chaturvedi IBBI/PA-01/IP-P00792/2017-2018/11359
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Parekh Shah & Lodha, 31E, BKC Centre, Laami Industrial Estate, New Link Road, Andheri (W), Mumbai City, Maharashtra, 400053 Email: ravinchaturvedi@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	1) Mumbai Address: BKC Centre, 31-E, Laami Indl. Estate, New Link Road, Andheri (W), Mumbai - 400053. 2) Chennai Address: Flat No.

